

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/00820/2014 &
MA 060/01345/2014
Chandigarh, this the 27TH Day of October, 2014**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A).**

Subhendu Roy S/o Late Sh. U.K. Roy, Assistant, State Unit of Punjab, Haryana & Himachal Pradesh, Geological Survey of India, Plot No.3, Sector 33-B, Chandigarh.

...APPLICANT

VERSUS

1. Union of India through the Secretary, Government of India, Ministry of Mines, New Delhi.
2. Geological Survey of India through Director General, 27, J.L. Nehru Road, Kolkata-700016.
3. Deputy Director General, Northern Region, Sector-E, Aliganj, Lucknow-226024.
4. Deputy Director General, Geological Survey of India, OP P.H. & H.P., Sector 33, Chandigarh.
5. Director and Inquiry Officer, Geological Survey of India, Plot No.3, Sector 33-B, Chandigarh.

...RESPONDENTS

Present: Sh. Rohit Sharma, counsel for the applicant.
Sh. Deepak Agnihotri along with Sh. Kartikeya verma Dy. Dir. (Pers.) for the respondents.

ORDER (Oral)

BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J.).

1. With the consent of parties, the matter is taken up for final disposal.

2. The only grievance put forth in this OA by the applicant is that he has not been permitted to engage Defence Assistant of his choice, which is in violation of Rule 14(8) of CCS (CCA) Rules, 1965.

3. Pursuant to the notice, the respondents represented through Sh. Deepak Agnihotri, Senior Standing Counsel, along with Sh. Kartikeya Verma Dy. Dir. (Pers.) appeared. Learned counsel submitted that the respondents have already filed short written statement wherein they have categorically submitted that in terms of the Rule 14 (8)(b) of CCS (CCA) Rules, 1965, the applicant cannot be permitted to engage a retired Govt. servant as Defence Assistant because the applicant only wants to delay the matter. He however made a statement at the bar that the applicant may give name of any in-service Defence Assistant of his choice and the respondents will permit him to assist the applicant in inquiry.

4. Sh. Rohit Sharma, appearing on behalf of the applicant, conceded to the proposal made by the respondents that he will give name of an in-service Defence Assistant within seven days from the date of receipt of a copy of this order.

5. Considering the ad idem between the parties, this OA is disposed of with a direction that if applicant submits the name of any in

service person of the department as his Defence Assistant then the respondents will permit him to assist in inquiry, failing which the respondents are at liberty to proceed further in the matter.

6. With the above directions, this OA is disposed of.

(RAJWANT SANDHU)
MEMBER (A)

Place: Chandigarh.
Dated: 27.10.2014.

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(SANJEEV KAUSHIK)
MEMBER (J)